as to when the processes of law would be ended. Unfortunately I am neither in a position to say when the court would take a decision nor am I prepared to subscribe to any action which is extra legal and which is not sanctioned by the procedures of law. The hon member gave the information that there are 32 shakas of RSS functioning in the university. This is at varience with the information have received. This is a matter on which I would not comment.

13 hrs. _

The hon, member rightly said that if there is any wrongful disciplinary action, it should be withdrawn. I just now said in my principal statement that the disciplinary action is based on the report of an impartial highpowered committee. Its impartiality can be seen from the fact that out of 16 students in whose respect the report was submitted, the committee found that cases were not proved against 10 and recommended action only against 6. And, the university accepted it. Even in the case cf 16 students against whom the inquiry committee has not yet reported, they have been provisionally permitted to attend classes. Therefore, I would not say that wrongful disciplinary action is being taken against anyone.

He wanted that the Government should strengthen the hands of the Vice-Chancellor. I have already said that in unequivocal terms and I do not think there is any scope for any confusion. As regards communal elements of whatever type they may be, I hope that the universities can be protected from fissiparous and communal tendencies and elements which wish to exploit the young people in the universities.

Lastly, I would again renew my appeal. The best service which the hon. leaders of public opinion can render to a university is, please do not unduly try to use the difficulties of a university in order to score a

political advantage or a debating point. (Interruptions).

प्रध्यक महोदम : प्रापने 377 का झगड़ा छेड़ दिया है । इस में बड़ा लिमिटेड स्कोप है। इसको भी प्रापने कार्लिंग एटेनशन बनाना शुरू कर दिया है ।

13.03 hrs.

PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS OF SOME MINISTRIES/DEPARTMENTS FOR 1973-74, REPORT OF COMPTROLLER AND AUDITOR GENERAL FOR 1971-72, UNION GOVT. APPROPRIATION ACCOUNTS (P&T), 1971-72, ANNUAL REPORT INDUSTRIAL FINANCE CORPORATION OF INDIA AND NOTIFICATIONS UNDER CUSTOMS ACT, 1962 AND CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:

- (1) A copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries/ Departments for 1973-74:—
 - (i) Ministry of Commerce
 - (ii) Ministry of Communications
 - (iii) Ministry of External Affairs
 - (iv) Ministry of Home Affairs
 - (v) Ministry of Information and Broadcasting
 - (vi) Ministry of Labour and Rehabilitation
 - (vii) Ministry of Law, Justice and Company Affairs
 - (viii) Ministry of Planning
 - (ix) Ministry of Works and Housing
 - (x) Department of Culture
 - (xi) Department of Electronics

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- (xii) Department of Science and Technology
- (xiii) Depart ment of Space
- (xiv) Department of Supply
- (xv) Parliament, Department of Parliamentary Affairs, Secretariats of President and Vice-President and Union Public Service Commission (Placed in Library. See No. LT-4519/ 731.
- (2) (i) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1971-72, Union Government (Posts and Telegraphs) under article 151(1) of the Constitution.
- (ii) A copy of Union Government Appropriation Accounts (Posts and Telegraphs) for 1971-72 (Hindi and English versions). [Placed in Libraty. See No. LT-4520/73.]
- (3) A copy of the Annual Report (Hind; and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1972, along with the Statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948.

[Placed in Library. See No. LT-4516/1/73].

- (4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
 - G.S.R. 26 published in Gazette of India dated the 13th January, 1973 together with an explanatory memorandum.
 - (ii) G.S.R. 26 and 27 published in Gazette of India dated the 13th January, 1973 together with an explanatory memorandum.

- (iii) G.S.R. 50 published in Gazette of India dated the 20th January, 1973 together with an explanatory memorandum. [Placed in Library. See No. LT-451773].
- (5) A copy of Notification No. G.S.R. 70 (Hindi and English versions) published in Gazette of India dated the 27th January, 1973 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT-4521/73].

AIRCRAFT (AMENDMENT) & RULES, 1973.

AND REPORT OF WORKING OF COMMISSION OF RAILWAY SAFETY FOR 1971-72.

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): On behalf of Dr. Sarojini Mahishi, I beg to lay on the Table—

(1) A copy of the Aircraft (Amendment) Rules. 1973 (Hind; and English versions) published in Notification No. G.S.R. 60 in Gazette of India dated the 20th January, 1973, under section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library. See No. LT-4515/73].

(2) A copy of the Report (Hind) and English versions) on the working of the Commission of Railway Safety for [Placed in Library. See No. LT-4514/73].

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Requisitioning and Acquisition of Immovable Property (Amendment) Bill, 1973 passed by the Houses of Parliament during the current session and assented to since a report was last made to the House on the 2nd March. 1973.